- (a) whether it is a fact that Government has received notices for compensation from foreign investors who have lost licences consequent upon probe of 2G scam;
 - (b) if so, the details thereof; and
 - (c) Government's stand on these notices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) Consequent to the Supreme Court's decision dated 02.02.2012 that the licences granted to the private respondents on or after 10.1.2008 pursuant to two press releases issued on 10.1.2008 and subsequent allocation of spectrum to the licensees are declared illegal and quashed, Government has received legal notices from following foreign investors for conciliation and amicable settlement of the foreign investment disputes under provisions of bilateral investment treaties:

- M/s Sistema Joint Stock Financial Corporation, Russia investor in M/s Sistema Shyam Teleservices Limited (SSTL);
- (ii) M/s Telenor Asia Pvt. Ltd., Singapore investor in M/s Unitech Wireless (Tamil Nadu) Ltd, Chennai;
- (iii) M/s Capital Global Ltd., Mauritius investor in M/s Loop Telecom Ltd.;
- (iv) M/s Kaif Investment Limited, Mauritius investor in M/s Loop Telecom Ltd.;
- (v) Axiata Group Berhad, Malaysia investor in M/s Idea Cellular Ltd.;
- (vi) M/s Axiata Investments 1 (India) Limited and M/s Axiata Investments 2 (India) Limited investor in M/s Idea Cellular Ltd.

An Inter-Ministerial Group (IMG), under the chairmanship of Secretary (Telecom) has been constituted in Department of Telecommunications to evolve a coordinated response of the Government to the legal notices. The legal notices are being handled by the IMG for amicable settlement.

Revenue from auction of 2G spectrum

†1608. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether all circles of the 2G spectrum have been auctioned;
- (b) if so, whether Government has earned revenue as per expectations;
- (c) if not, the reasons for the results being contrary to the expectations;
- (d) whether auction in respect of some circles is yet to be held;
- (e) the individuals Government considers guilty for less revenue collections and whether any action would be taken against them; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Auction of Spectrum in 1800 MHz band was held for all circles. There were no bidders for Delhi, Mumbai, Karnataka and Rajasthan circles. In respect of 800 MHz spectrum band, there were no bidders.

- (b) and (c) The estimated revenues were Rs.40,000 crores based on the Reserve Price of both 1800 MHz and 800 MHz bands put out for auction. The revenue generated from auction of 1800 MHz band is Rs.9407.64 crores.
 - (d) No decision has been taken yet in this regard.
- (e) and (f) Auction of 2G spectrum in 800 MHz and 1800 MHz band was carried out as per the direction of Hon'ble Supreme Court following transparent procedure. In any auction, the price realisation is dependent on market dynamics.

Law to curb cyber crimes

1609. SHRI AJAY SANCHETI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether cyber crimes are on the rise in the country;
- (b) if so, the nature and magnitude of such crimes during the last five years;
 - (c) the persons convicted for cyber crimes during the last five years; and
 - (d) how far the existing law has helped in curbing cyber crimes?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND